

**Central Administrative Tribunal  
Madras Bench**

**OA/310/01165/2018**

**Dated Wednesday the 5<sup>th</sup> day of September Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

S. Suresh  
No. 27, Anna Street  
East Potheri  
Kattan Kulathur Post  
Chengalpet Taluk  
Kancheepuram District, Pin – 603 203. .. Applicant

By Advocate **M/s. M. Selvaraj**

**Vs.**

1. Divisional Railway Manager (Personnel)  
Chennai Division  
Southern Railway, Park Town  
Chennai – 600 003.
2. Chief Personnel Officer  
DRM's Office, Personnel Branch  
Chennai – 600 003.
3. Senior Section Engineer (SSE/W/P Way)  
Southern Railway  
Egmore, Chennai – 600 008. .. Respondents

By Advocate **Mr. P. Srinivasan**

## ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following reliefs:-

“To direct the 1<sup>st</sup> respondent to issue orders for appointment of the applicant on compassionate ground in any Group C or Group D post by passing order on the representation dated 17.05.2017 and pass such further orders”

2. It is submitted that the applicant made Annexure A5 representation dated 17.05.2017 seeking settlement benefits of his late father and also compassionate ground appointment for himself. The representation is still pending. Accordingly the applicant would be satisfied if the competent authority is directed to dispose of the representation within a time limit to be stipulated by this Tribunal.
3. Mr. P. Srinivasan takes notice for the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A5 representation of the applicant dated 17.05.2017 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of copy of this order.
5. OA is disposed of at the admission stage.

(R.Ramanujam)  
Member(A)  
05.09.2018

AS